

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

Dated: Allahabad, this 7th day of November, 2000

Coram: Hon'ble Mr. Justice R.R.K. Trivedi, VC
Hon'ble Mr. S. Dayal, A.M.

Original Application No.1231 of 2000

versus

1. Indian Council of Agriculture Research,
through its Chairman, Krishi Bhawan,
Dr. Rajendra Prasad Marg, New Delhi-110001.
2. Director,
Indian Veterinary Research Institute,
Izatnagar (UP).
3. Dy. Director, General (Animal Sciences)-
Krishi Bhawan, New Delhi-110001.
4. Director, Personal, Indian Council of
Agricultural Research (ICAR), Krishi Bhawan,
New Delhi-110001.
5. Union of India, through Secretary (DARE)
Department of Agricultural Research and Education,
Krishi Bhawan, New Delhi-110001.
6. Dr. S.K. Bandopadhyaya,
Head of Division Virology,
IVRI Campus, Kukteshwari. Respondents.

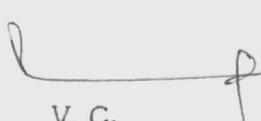
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(3)

ORDER (Open Court)

(By Hon.Mr.Justice R.R.K. Trivedi, VC)

We have heard Sri J.C. Joshi, counsel for the applicant. By this application u/s 19 of Administrative Tribunals Act, 1985, the applicant has prayed for a direction to respondents to restore to the claimant the status, which he was holding on 6th April, 2000 before his transfer to Izatnagar ^{by} ~~from~~ the letter Annexure No. XXVI dated 4th October, 2000. It appears that the applicant has already made representation 20th September, 2000 for restoration of his status and powers as on 6th April, 2000. The letter also shows that the representation of the applicant has been referred to the council, but the decision has not been taken. It also appears that before the letter dated 20th September, 2000, the applicant has also made a representation on 30th June, 2000. In these circumstances, in our opinion, ends of the justice shall be served if the Indian Council of Agriculture Research, Respondent no.1, is directed to decide the representation of the applicant by a reasoned order within a specified time. The application is accordingly disposed of finally, with a direction to Respondent no.1 Indian Council of Agricultural Research to decide the representation of the applicant by a reasoned order within a month from the date a copy of this order is filed. The copy of the order shall be given to the counsel for the applicant within 3 days.


A.M.
V.C.

Nath/